

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 3105

TO BE ANSWERED ON WEDNESDAY, 14TH MARCH, 2018

CONSTITUTIONAL AMENDMENT

3105. DR. UDIT RAJ:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received any proposal for passing of a Constitutional amendment with regard to inclusion of names of elected Sarpanches and Panches of Gram Katchary in electoral rolls of local authorities constitutions of Bihar legislative council; and
(b) if so, the details thereof and the time by which the Government intends to take action on the said proposal?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) and (b): Yes, Madam. The Department Related Parliamentary Standing Committee in its 63rd Report had, *inter-alia*, recommended that there is a need for proper representation of elected representatives of both the Panchayati Raj and Urban Local Self Government bodies and Ward Committees in Legislative Councils of the State. Since the matter is concerned with all the State Governments, their comments were solicited, which are still awaited from several States including the State Government of Bihar.
